

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA Nos.6204 to 6209/Del/2016
Assessment Years : 2009-10 to 2014-15**

**Assistant Commissioner of
Income Tax,
Central Circle-17,
New Delhi.
(Appellant)**

**Vs. M/s Aabott Cold Storage Pvt.Ltd.,
80 M.M. Janpath,
New Delhi – 110 001.
PAN : AADCA5441M.
(Respondent)**

Appellant by : Shri R.K. Kapoor, CA.
Respondent by : Shri Jagdish Singh, Senior DR.

Date of hearing : **14.12.2020**
Date of pronouncement : **14.12.2020**

ORDER

PER G.S. PANNU, VP :

These appeals by the Revenue for the assessment years 2009-10 to 2014-15 are directed against the order of learned CIT(A)-27, New Delhi dated 19th September, 2016.

2. The learned counsel for the assessee, vide email dated 8th December, 2020 has submitted that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed. It was, accordingly prayed for withdrawal of the appeals filed by the Revenue.

3. Learned Senior DR has no objection.

4. In view of the above, the appeals of the Revenue are dismissed as withdrawn, as having become infructuous.

5. In the result, the appeals of the Revenue are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 14th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar